IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY,THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 22564 OF 2025

Between:

Makta Bhagath Singh, S/o. Chotam Singh Aged about. 49 years, Occ. Business Rio. H.No. 1-64, Vattinagulapally Gandipet, RangaReddy District.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Environment Forests Science and Technology Department Secretariat, Hyderabad
2. The Telangana Pollution Control Board, Rep by its Member Secretary Paryavaran Bhavan, A-3, Industrial Estate Sanathnagar, Hyderabad - 500018
3. The Joint Chief Environmental Engineer, Telangana Pollution Control Board Zonal Office Off. H.No. 6-3-1219, Block C, Ward No. 91, 2nd floor, Beside Country Club, Khundanbagh, UmaNagar, Begumpet, Hyderabad -500016
4. The Environmental Engineer, Telangana State Pollution Control Board Regional Office Off. H.No. 6-3-1219, Block C, Ward No. 91, 2nd floor, Beside Country Club, Khundanbagh, UmaNagar, Begumpet, Hyderabad - 500016

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of respondents in passing the impugned order dated 24.09.2024 vide Order No.15-RR-I/TGPCB/ZO-HYD/TF/2024-958 and consequently set-aside the impugned order dated 24.09.2024 vide Order No.15- RR-I/TGPCB/ZO-HYD/TF/2024-958

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order dated 24.09.2024 vide Order No.15-RR-I/TGPCB/ZO-HYD/TF/2024-958 pending disposal of the above writ petition

Counsel for the Petitioner: Ms. M. SAHITHI SRI KANYA REPRESENTING FOR SRI. BODA VINODHAR

Counsel for the Respondent No.1: SRI G. VEERA SWAMY GP FOR ENVIRONMENT

Counsel for the Respondent No.2: SRI ZEESHAN ADNAN MAHMOOD SC FOR TPCB

Counsel for the Respondent Nos.3&4: ----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.22564 of 2025

ORDER:

Ms. M.Sahithi Sri Kanya, learned counsel representing Mr. Boda Vinodhar, learned counsel for the petitioner.

Mr. G.Veera Swamy, learned Govenrment Pleader for Environment appearing for respondent No.1.

Mr. Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana Pollution Control Board appearing for respondent No.2.

2. The closure order dated 24.09.2024 passed by Respondent No.2-Telangana Pollution Control Board is under challenge by the petitioner.

3. Learned Standing Counsel for Telangana Pollution Control Board informs that there is a remedy of appeal under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. Learned counsel for the petitioner, therefore, seeks permission to withdraw the writ petition in order to avail the alternative remedy of appeal.

5. Petitioner may have the liberty.

6. With the aforesaid liberty, Writ Petition is dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-L.LAKSHMI BABU
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. BODA VINODHAR Advocate [OPUC]
2. One CC to SRI ZEESHAN ADNAN MAHMOOD SC FOR TPCB [OPUC]
3. Two CCs to GP FOR ENVIRONMENT, High Court for the State of Telangana. [OUT]
4. Two CD Copies

KKS
LS
Pmg.

HIGH COURT

DATED:31/07/2025

ORDER

WP.No.22564 of 2025



DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(7) pmg.
23/10/25